

**GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4015  
TO BE ANSWERED ON 23-12-2015**

**Norms for National Minority Status**

4015. SHRI AJAY NISHAD :

Will the Minister of **MINORITY AFFAIRS** be pleased to state:

- (a) the norms adopted by the Government to accord national minority status to any specific community;
- (b) the number of communities identified as minorities at present;
- (c) whether the Government proposes to accord the status of minority to some other communities also;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the time by which a final decision is likely to be taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)**

- (a) As per Section 2(c) of NCM Act, 1992, 'Minority' means a community notified as such by the Central Government. There is no specific function conferred under Section 9 of NCM Act, 1992 to identify any community as a minority.
- (b) Central Government has notified six communities (viz. Muslims, Sikhs, Buddhists, Christians, Zoroastrians (Parsis) and Jains as 'minority communities' under Section 2(c) of the National Commission for Minorities Act, 1992.
- (c) No, Madam.
- (d)&(e) Does not arise.

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